

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI  
Original Application No.175 of 2021(SZ)**

IN THE MATTER OF:

Thiru.P.Raja Rao,  
S/o. Pandurangan Rao,  
Ex-president – Kallukurukki Panchayat,  
1/428, New Housing Board,  
Sathya Sai Nagar, Kallukurukki,  
Krishnagiri - 635002

...

Applicant(s)

- Vs. -

- 1) The Commissioner,  
Geology and Mining Department,  
Government of TamilNadu,  
Alandur Road, Guindy,  
Industrial Estate, Guindy,  
Chennai - 600 032.
- 2) The District Collector,  
Collectorate,  
Krishnagiri District,  
Krishnagiri – 635 115.
- 3) The Assistant Director,  
Geology and Mining Department,  
Krishnagiri Collectorate Complex,  
Krishnagiri - 635001.
- 5) The Member Secretary,  
Tamil Nadu Pollution Control Board,  
No.76, Mount Road,  
Guindy, Chennai- 600 032.
- 6) The District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Krishnagiri District,  
Krishnagiri – 635126.

7) M.Venkatraman,  
S/o. M.Muniyappan,  
D.No.3/245, Azad Nagar,  
Venkatapuram,  
Krishnagiri Town & Taluk,  
Krishnagiri 635001.

8) V.Rajesh,  
S/o. M.Venkataraman,  
D.No.3/245, Azad Nagar,  
Venkatapuram,  
Krishnagiri Town & Taluk,  
Krishnagiri -635001.

... Respondent(s)

**STATUS REPORT FILED BY THE 2<sup>nd</sup> RESPONDENT.**

I, Dr.V.JayaChandra BhanuReddy, I.A.S., S/o.Rami Reddy, aged about 35, residing at Collectors Bungalow, Krishnagiri do hereby solemnly affirm and sincerely as follows:

1) I am the 2<sup>nd</sup> respondent herein and as such I am well acquainted with facts of the case from the available records, I am filling this status report in connection with Suo Moto cognizance of the news item reported in the Hindu dated: 20.11.2022, wherein many of the quarries are over extracted and had been operating illegally, even after expiry of the Environmental clearance.

2) It is submitted that,

- i. The village public of Koratagiri village has objected for the movement of mineral bearing vehicles through the village from their crushing units situated in Panchakshipuram and Thandarai villages of Hosur and Denkanikottai Taluks and then continued their protest from 11.11.2022 to 18.11.2022.

- ii. To settle the issue and avoid law and order problem in the subject village peace committee was also conducted under the Chairmanship of District Collector, Krishnagiri on 15.11.2022 and submitted the fact to the village Public.
- iii. Further, it is submitted that, there are 08 stone quarries and 08 crushers situated near by the village but actually no quarry / crusher is situated within 600mts radial distance.
- iv. Further, it was informed to the public that safety distance of 7.5mts for the patta and agricultural lands, 10mts for the Government land / Odai / Village Road, 50mts for the rivers and check dams, 300mts for the nearest habitation has to be provided for the grant of stone quarry lease. All the quarries leases granted in the subject area satisfies the rule provisions of Tamil Nadu Minor Mineral Concession rule 1959.
- v. It was also informed to the public that, for the violations if any noticed in the subject quarries team under the Chairmanship of Sub Collector, Hosur will inspect the subject area and based on the report submitted by the said team further action will be initiated as per the existing Act and rules.
- vi. It was also informed to the public that, legally it will not be possible to ban all the vehicles movement through the Koratagiri village road and action will be taken to use minimum number of vehicles through the road also by avoiding school hours.
- vii. Further, it was also informed to the public that, development works will be carried out in the said village

by using District Mineral Foundation Trust Fund based on the request made by the public if any.

3) It is submitted that, Subsequently Tvl.SSV Blue metals have filed writ petition before the Hon'ble High Court of Madras in W.P.No.33199/2022. The Hon'ble High Court of Madras in its order dated: 09.12.2022 has directed the District Collector to take necessary steps to prohibit the villages from disturbing the petitioner in doing his lawful business. The village public has continuously agitating to ban the vehicle movement through Koratagiri village. In continuation of the above, the crusher owners have protested to allow the vehicles through the koratagiri village as per court direction. Crusher Association has made Fasting protest on 03.01.2023. Based on the peace committee conducted by the Sub Collector, Hosur the protest was withdrawn.

4. It is further submitted that, the District Administration have always taken stringent action to curtail illicit quarrying and transportation of mineral and also taken effective steps to increase the mineral revenue.

i. The action taken in this regard is submitted below,

a. Illicit Quarrying detected :

<b>Sl. No</b>	<b>Mineral</b>	<b>No. of cases detected</b>	<b>No. of cases which penalty levied</b>	<b>Amount of penalty levied</b>
1	Granite	09	02	116,42,35,539
2	Gravel	11	00	To be levied
3	Rough Stone	35	18	205,32,16,944
	<b>TOTAL</b>	<b>55</b>	<b>20</b>	<b>321,74,52,483</b>

b. During the year 2021-22, 111 number of vehicles have been seized for the unauthorised transportation of

minerals and for the year 2022-23 (upto Dec-22) sofar 97 number of vehicles have been seized and action has been initiated by the offenders in the District Court.

- c. As per G.O.(Ms).No.19 Industries (MMC.2) Department dated: 14.02.2022, the District Administration has instructed the Revenue officials to inspect all the quarries as per the monthly target fixed for them. Accordingly, they have regularly inspected the quarries and due to regular inspection the illegal activities has also been minimized. The details of Target fixed for the revenue officials are given as detailed below.

<b>Sl. No</b>	<b>Official</b>	<b>Monthly target for inspection of quarries</b>
1	District Collector	03 Nos or 5%
2	District Revenue Officer	05 Nos or 10%
3	Revenue Divisional officer	10 Nos or 25%
4	Tahsildar	50%
5	Revenue Inspector	75%
6	Village Administrative Officer	100%

- d. As instructed by the Government, the Commissioner of Geology and Mining vide letter Rc.No.2921/MM4/2016 dated: 09.03.2021 have authorised 09 agencies for carrying out DGPS survey for all the quarries and accordingly, the quarry owners have been instructed to carryout DGPS survey work vide memo dated: 31.08.2021. Reports have been received from the lessees for 30 leases and survey work completed for 44 leases. Action will be initiated to complete the DGPS survey for the remaining quarries.

- e. In order to monitor the movement of the vehicles CCTV cameras were functional in 12 interstate, inter district border locations and Administrative sanction has been issued vide proceedings dated: 03.10.2022 to install the Centralised Control Room in 03 locations in the i) Collectorate, ii) SP office, Krishnagiri and iii) the O/o. the Deputy Director (G& M), Krishnagiri and is under execution.
- f. Since, the Government and District Administration has taken effective steps to curtail illicit quarrying / transportation of mineral and hence the mineral revenue is achieved in an increasing trend during the current year.

<b>Sl. No</b>	<b>Year</b>	<b>Revenue Collected (in Rs.)</b>
1	2019-2020	43,75,87,870
2	2020-2021	46,16,73,311
3	2021-2022	71,15,45,483
4	2022-2023 (Upto 27.01.2023)	96,89,62,473

- g. Based on the report submitted by the special team constituted by the Director of Geology and Mining, in connection with the lease granted areas in Government land S.F.No.603/1(part-3) and 603/1(Part-4) of Panchakshipuram village for which quarry leases are granted infavour of Thiru.Arunkumar and Thiru.P.Kalaikovan, the Commissioner of Geology and Mining vide proceedings dated: Rc.8828/MM1/2022 dated: 30.12.2022 has levied penalty of Rs.66,17,215/- to Thiru.P.Kalaikovan

for the quantity of 14457cbm of rough stone transported without valid permit from the lease hold area with a direction to remit Rs.10,00,000/- initially and Rs.3,00,000/- in each monthly instalment.

h. Further the special team constituted by the District Collector under the Chairmanship of Sub Collector Hosur has inspected all the quarries situated near by Koratagiri village and submitted their report as detailed below.

Sl. No.	Name and address of the lessee	Village & Taluk, SF.No. Extent (in Hect) and G.O.No./ Proceedings & Lease Period	Status	Inspection remarks	Action Taken File No.	Remarks if any
1	Tvl. M.M. Blue Metals, NO. 1 RTO Building Mathigiri Four Roadd, Hosur 635 110 Krishnagiri District.	Panchakshipuram Hosur Taluk, SF.No.755(P-2) Ext: 4.80.0 Roc. 96/2016 (Mines) Dt. 17.8.2016. 22.08.2016 to 21.08.2026	Quarry non operational - Lease is in existence	Excess quantity of 76584cbm of rough stone removed without valid permit.	Action will be initiated by the District Administration as per the existing Act and rules in force	
2	Tvl. Blue Stone Enterprises, Panchakshipuram Hosur Taluk, Krishnagiri District	Panchakshipuram Hosur Taluk, SF.No.559/2(P) Ext: 0.90.0 Roc. 95/2016 (Mines) Dt 08.08.2016 22.08.2016 to 21.08.2026	Quarry non operational - Lease is in existence	As per the report of the Assistant Geologist (Mines) and Sub Inspector of Survey (Mines) no outside quarrying is noticed and since water is stagnated in the quarried pit, it is not able to measure the pit at present.		
3	Thiru K. Gopinath, S/o Kothandaramaiah, No. 1/115, Doripalli Village, shoologiri Taluk, Krishnagiri District	Panchakshipuram Hosur Taluk, SF.No.603/1(P-B) Ext: 2.50.0 Roc. 183/2018/ Mines dated 06.12.2019 06.12.2019 to 05.12.2024	Quarry is in operation	Excess quantity of 186272cbm of rough stone removed without valid permit. Further the lessee has encroached the adjacent Government land and carried out illicit quarrying of rough stone of 303078cbm in the non lease S.F.761.	Action will be initiated by the District Administration as per the existing Act and rules in force	
4	Thiru H.S. Srinath, S/o Sundar Raj, No. 219 near Milk Dairy, Huskur, Anekal Taluk,	Thandarai Vill, Denkanikottai Tk, SF.No.738/1, Ext:4.00.0hect	Quarry operational - Lease is in existence	Excess quantity of 680359cbm of rough stone removed without	Action will be initiated by the District Administration	

	Bangalore District, Karnataka State	Roc. 110/2016/ Mines dated 19.06.2019. 19.06.2019 to 18.08.2029		valid permit.	n as per the existing Act and rules in force	
5.	Tmt. Sundaraleela W/o. Bharat Jeganathan, No.56, H-35. Phase 6 Avalapalli Hudco, Hosur	17.05.2022 to 16.05.2032	Quarry operation not yet commenced			-
6	Thiru.M.K.Ravikiran, S/o. Krishnareddy, No.126DN, Badvane, Muthusandra-Po, Varthur, Hosakota Tk, Bangalore	14.06.2022 to 13.06.2027	Quarry operational - Lease is in existence	Excess quantity of 35000cbm of rough stone removed without valid permit.	Action will be initiated by the District Administratio n as per the existing Act and rules in force	-

5. It is submitted that, the District Administration has always taken sincere and effective steps for curtailing illicit quarrying / transportation of mineral. Further, action will be initiated to take further action by the Sub Collector, Hosur as per the existing Act and rules in force and hence, it is humbly prayed that the Hon'ble National Green Tribunal South Zone may be pleased to consider the status report and also to dismiss the Suo Moto case filed before the Hon'ble National Green Tribunal South Zone as devoid of merits and thus render justice.

2/3

  
District Collector  
Krishnagiri

### VERIFICATION

I, Dr.V.Jaya Chandra Bhanu Reddy, I.A.S.,  
S/o.Rami reddy working as District Collector, Krishnagiri  
District do hereby verify that the contents of above report  
are true to the best of my Knowledge through records.

3/3

  
District Collector  
Krishnagiri.